

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT - II)

Item No. 307
(IB)-197(PB)/2017
New IA- 1677/2024

IN THE MATTER OF:

**Edelweiss Asset Reconstruction
Company Ltd.**

... **Applicant/Petitioner**

Versus

Tecpro Systems Ltd.

... **Respondent**

Under Section: 7 of IBC, 2016, Liq.

Order delivered on 19.04.2024

CORAM:

**SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)**

PRESENT:

For the Applicant :

For the Liquidator :

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA-1677/2024: The Ld. Counsel appearing for the Applicant is neither audible nor is visible. Let the application be listed on 29.04.2024.

**Sd/-
(SUBRATA KUMAR DASH)
MEMBER (T)**

**Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)**